

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO.O.A.56/88.

Date of decision: 27.5.1993.

A.N. Prasad & Anr.

Petitioners.

Versus

Union of India & Ors.

Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the petitioners.

Shri O.P. Khokha, proxy,
for Shri M.R. Bhardwaj,
Counsel.

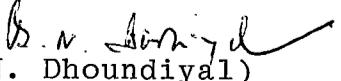
For the respondents.

Shri M.L. Verma, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

It was submitted by the counsel appearing for both the sides that the issue involved in this case has arisen for consideration before the Supreme Court in Civil Appeal No. 1818/87 (Union of India Vs. A.K. Chakraborti) against the judgement of the Calcutta Bench of the Tribunal in O.A. No.654/86. Hence, the ultimate fate of this case would depend upon the judgement to be pronounced by the Supreme Court in the said case. In this background, with the consent of the parties, this case is disposed of with the direction that the parties shall abide by the decision to be rendered by the Supreme Court in the aforesaid case. If any relief is granted to Shri A.K. Chakraborti, the same shall be extended to the petitioners as well. With this direction, this O.A. is disposed of. No costs.


(B.N. Dhoundiyal)
Member(A)

'SRD'
270593


(V.S. Malimath)
Chairman